

Foreign funding received by NGOs

541. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quantum of foreign funding received by Non-Government Organisations (NGOs) in India in the last three years;

(b) whether certain NGOs have ceased to operate due to cancellation of licences for violation of Foreign Contribution Regulation Act (FCRA) Rules; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) The quantum of foreign funding received by Non-Government Organisations (NGOs) in India in the last three years (as per Annual Returns submitted by the Associations/NGOs) is given below:—

Year	Quantum of foreign fund received (in ₹ crores)
2014-15	15,299
2015-16	17,773
2016-17	6,499

(b) and (c) Yes, Sir. Registration of 18868 NGOs have been cancelled during the period 2011 to 2017 for violation of various provisions of Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) rules, 2011. Details are available on FCRA Public Portal at <https://fcraonline.nic.in>.

Strict law on road rage

542. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Delhi High Court has recently observed that a strict law on road rage is required to deal with the increasing incidents of road rage in the national capital and other parts of the country;

(b) if so, whether Government proposes to bring forward a legislation as desired by the Court; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Delhi Police has reported that in Writ Petition (Civil) No. 7248/2017 regarding “Road Rage” filed before the Hon’ble